

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.218
Co.Appeal 299 of 2019

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Raj Kishan Saxena

.....Applicant

V/s

Cadila Healthcare Ltd & Ors

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Vaibhav Verma, Advocate

For the Respondent

: Mr. Manoj Hurkat, PCS for Respondent Nos. 1 & 2

: Mr. Malay Pandit, PCA for Respondent No. 4

ORDER

We have heard the submissions of the appearing parties.

Learned Counsel for the applicant submits that the original share certificates are in his possession, and he is in a position to produce the same before the Tribunal. Let the original share certificates, which are in the possession of the applicant, be produced on the next date of hearing.

Learned Counsel for the Respondent No. 1 (Cadila Healthcare Ltd & Ors) is directed to produce the indemnity, if any, obtained by the Company at the time of issue of duplicate shares and also a copy of the agreement with the Registrar and Transfer Agent, within a period of two weeks, by way of an additional affidavit.

Re-list the matter for making remaining submissions on the point of law, citation of judgments in their favour, if any.

Re-list on 11.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)